

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 44/82-ALC4/2010 MEETING DATE : 01.02.2011

The Meeting No.44/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 01.02.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, I.A., Department of C&PC
2. Shri M. Mitra, Dy, DCGI, DCGI
3. Shri Shaish Kumar, IA, DIPP
4. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

Case No. B-365	M/s Pab Organic Pvt. Ltd.													
Norms Committee Meeting No. 44/11	F.No.01/82/050/01042/AM10/DES-III F.No.01/82/050/01119/AM10/DES-III													
Meeting Date 01.02.2011	RA F.No. 34/24/040/00154/AM10 RA F.No. 34/24/040/00153/AM10													
Adv. Lic. No.3410025955 dt. 22.12.09 Adv. Lic. No.3410025954 dt. 22.12.09														
Committee considered case as per agenda The Managing Director of the company appeared before the Committee and explained the case. He informed the Committee that he is the only manufacturer of 5 Cyano Phthalide and during manufacturing the export product, practical yield is very low. After detailed deliberations and in view of written comments of Department of Pharmaceucicals and in consultation with technical authority present in meeting, Committee decided to ratify revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>5 Cyano Phthalide</td><td>1 Kg.</td><td>1.</td><td>5 Amino Phthalide</td><td>1.50 kg</td></tr></table> RA concerned may take further necessary action as per above decision of NC.					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5 Cyano Phthalide	1 Kg.	1.	5 Amino Phthalide	1.50 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
5 Cyano Phthalide	1 Kg.	1.	5 Amino Phthalide	1.50 kg										

Case No. B-366	M/s Prachi Pharmaceuticals Pvt. Ltd.			
Norms Committee Meeting No. 44/11	F.No.01/83/050/01323/AM09/DES-III F.No.01/82/162/01008/AM10/DES-III			
Meeting Date 01.02.2011	RLA F. No. 03/95/040/00723/AM09			

	RLA F. No. 03/95/040/00404/AM07
Adv. Lic. No.0310508539 dated 20.02.2009	
Adv. Lic. No.0310390437 dated 28.07.2006	
Committee considered case as per agenda and observed that SION for the export product Povidone Iodine Powder are available at Sl.No.A-367 which meant for 100% Povidone Iodine Powder while the firm has obtained advance authorization for export of Povidone Iodine 20% powder and therefore norms has been fixed correctly on pro-rata basis. According, in consultation with technical authority present in meeting, Committee decided to amend the description of export product to read as "Povidone Iodine 20% Powder" without any other change in the decision taken in 42/82 meeting held on 12.01.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-367	M/s Glenmark Pharma Ltd.
Norms Committee Meeting No. 44/11	F.No.01/82/050/00212/AM11/DES-III
Meeting Date 01.02.2011	RLA F. No. 03/94/040/00146/AM11
Adv. Lic. No.0310574318 dated 14.05.2010	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/142/2010-PI (Norms) dated 06.12.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Perindopril Erbumins	1 kg.	1.	2(S)-Indoline-2-Carboxylic acid	0.947kg
		2.	Methanol	1.43 kg
		3.	Toluene	3.22 kg
		4.	Methylene Chloride/Methylene Dichloride/MDC	15.19 kg
		5.	L-Norvaline	1.423 kg
		6.	Acetonitrile	3.57 kg
		7.	Sodium Pyruvate	1.42 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-368	M/s Emami Ltd.
Norms Committee Meeting No. 44/11	F.No.01/82/050/00808/AM09/DES-III
Meeting Date 01.02.2011	RLA F. No. 02/24/040/00183/AM08
Adv. Lic. No.0210106154 dated 19.11.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to allow import of Ozokirite Wax Melting Point 70-85 degree to the extent of 0.09 kg/kg of export product without any other change in the decision taken in 52/82 meeting held on 17.03.2009.	

RA concerned may take further necessary action as per above decision of NC

Case No. B-369	M/s FDC Ltd.			
Norms Committee Meeting No. 44/11	F.No.01/82/162/00315/AM04/DES-III			
Meeting Date 01.02.2011	RLA F. No. 03/94/040/00781/AM01			
Adv. Lic. No.0310072318 dated 08.02.2001				
Committee considered case as per agenda and in light of earlier decision taken in 32/2003 meeting held on 27.11.2002 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Timolol Maleate	1 kg	1.	Dimethoxy Propane	2.05 kg
		2.	7-Butylanine	1.20 kg
		3.	Sodium Borohydride	0.17 kg
		4.	Sodium Hydride	0.26 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-370	M/s Hindustan Polyamides & Fibres Ltd.
Norms Committee Meeting No. 44/11	F.No.01/83/050/00875/AM07/DES-III
Meeting Date 01.02.2011	RLA F. No.03/94/040/00577/AM07
Adv. Lic. No.0310398486 dated 07.09.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of export product to read as “Menthanol (4-Isopropyl Cyclohexyl)” without any other change in the decision taken in 41/08 meeting held on 16.01.2008.	
RA concerned may take further necessary action as per above decision of NC	

Case No. B-371	M/s Vins Bioproducts Ltd.
Norms Committee Meeting No. 44/11	F.No.01/82/162/00939/AM11/DES-III
Meeting Date 01.02.2011	
Committee considered case as per agenda and decided to refer the case to Department of Bio-technology for their comments under intimation to PC-IV(B) Section. Accordingly case was deferred for 29.03.2011.	

Case No. B-372	M/s Aurobindo Pharma Ltd.			
Norms Committee Meeting No. 44/11	F.No.01/82/050/00071/AM11/DES-III			

	F.No.01/82/050/01250/AM10/DES-III
Meeting Date 01.02.2011	RLA F. No. 09/24/040/00264/AM10 RLA F. No. 09/24/040/00461/AM10
Adv. Lic. No.0910039746 dated 28.10.2009 Adv. Lic. No.0910041036 dated 22.02.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to description and quantity of import item No.8 to read as "Mica Ester" and to allow its quantity as 0.82 kg/kg of export product. The Committee also decided to allow import of Iodine as applied by the firm without any other change in the decision taken in 5/82 meeting held on 04.05.2010 and 6/82 meeting held on 11.05.2010.	
RA concerned may take further necessary action as per above decision of NC	

Case No. B-373	M/s GVS Ltd.			
Norms Committee Meeting No. 44/11	F.No.01/82/050/001367/AM07/DES-III F.No.01/82/050/001368/AM07/DES-III			
Meeting Date 01.02.2011	RLA F. No. 03/94/040/00842/AM07 RLA F. No. 03/94/040/00843/AM07			
Adv. Lic. No.0310410371 dated 30.11.2006 Adv. Lic. No.0310410389 dated 30.11.2006				
Committee considered case as per agenda. The representatives of the company appeared before the Committee and explained the case. They clarified the ratio of both the import items and export product. They also informed the Committee that there was certain administrative problems in their company and therefore they could not make representation earlier.				
After detailed deliberations and in consultation with technical authority present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clavumocid 125 Oral Suspension in 60 ml Bottle containing Amoxicilline Trihydrate 88.81% and Clavulanate Potassium 11.19%)	40000 Nos.	1.	Amoxicilline Trihydrate 88.81% and Clavulanate Potassium 11.19% Mixed form	74.93 kg
Clavumocid 250 Oral Suspension in 60 ml Bottle containing Amoxicilline Trihydrate 88.81% and Clavulanate Potassium 11.19%)	40000 Nos.	1.	Amoxicilline Trihydrate 88.81% and Clavulanate Potassium 11.19% Mixed form	149.86 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-374	M/s Inderprastha Labs Ltd.
Norms Committee Meeting No. 44/11	F.No.01/82/162/00983/AM11/DES-III
Meeting Date 01.02.2011	
Committee considered case as per agenda. The representatives of Department of Pharmaceuticals and DCGI informed the Committee that Visa Gold is an Ayurvedic Medicament Capsule while Sl. No.42C of DEPB Schedule is applicable for Allopathic Capsule and hence Visa Gold is not covered under the said entry. Accordingly, it was decided to convey the above decision to PC-IV(B) Section.	

1	Case No.:34/44/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01533/AM11/	RLA File :09/24/040/00602/AM08/	Lic.No/Date:0910033919 14.05.2008	Defer Date:29.03.2011
	Decision :Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:22.02.2011
	Decision :Committee considered case as per agenda and observed that the firm was requested to appear for personal hearing, but they have requested for postponement of personal hearing for 22.02.2011. It was, therefore, decided to call the firm for personal hearing on 22.02.2011. Accordingly, case was deferred for 22.02.2011.			

3	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Rejected
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority vide letter dated 02.08.2010, but the same has not been received and norms can not be fixed in absence of required data. It was, therefore, decided to reject the case.			

RA concerned may take further necessary action as per above decision of NC.

5	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 43/82 meeting held on 25.01.2011.			

6	Case No.:66/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00281/AM11/	RLA File :09/24/040/00404/AM10/	Lic.No/Date:0910040497 01.01.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:16/49/82-ALC4/2009	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01151/AM10/	RLA File :08/24/040/00322/AM10/	Lic.No/Date:0810086636 18.02.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
			Lic.No/Date:3410026508	

	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	02.03.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			
11	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			
12	Case No.:47/2/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01281/AM10/	RLA File :07/24/040/00488/AM10/	Lic.No/Date:0710070729 30.03.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			
13	Case No.:35/2/83-ALC1/2010	Party Name:ADVY CHEMICAL	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/83/050/00035/AM11/	RLA File :03/94/040/01124/AM10/	Lic.No/Date:0310568188 06.04.2010	Defer Date:29.03.2011
	Decision :Committee decided to remind Department of Bio-technology for their comments. Accordingly, the case was deferred for 29.03.2011.			
14	Case No.:7/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00825/AM11/	RLA File :09/24/040/00061/AM11/	Lic.No/Date:0910042109 25.05.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			
15	Case No.:8/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00826/AM11/	RLA File :09/24/040/00060/AM11/	Lic.No/Date:0910042112 25.05.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			
16	Case No.:21/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred

HQ File :01/82/050/00839/AM11/	RLA File :09/24/040/00550/AM10/	Lic.No/Date:0910042135 25.05.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:14/31/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00939/AM11/	RLA File :09/24/040/00086/AM11/	Lic.No/Date:0910042201 01.06.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:77/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01276/AM11/	RLA File :09/24/040/00512/AM10/	Lic.No/Date:0910042212 02.06.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

19	Case No.:83/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01282/AM11/	RLA File :09/24/040/00444/AM09/	Lic.No/Date:0910042211 02.06.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

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Case No.:10/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/00553/AM11/	RLA File :13/24/040/00007/AM11/	Lic.No/Date:1310032417 14.06.2010		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms with 5% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cloxacillin Sodium for Injection BP 250 mg 100% Potency	2175000 Vials	1.	Cloxacillin Sodium (Sterile) BP	570.94 kg
		2.	Vials	Relevant as per packing policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:11/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
HQ File :01/82/050/00554/AM11/	RLA File :13/24/040/00012/AM11/	Lic.No/Date:1310032416 14.06.2010	

Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms with 5% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for Injection USP 1000 mg	600000 Vials	1.	Hydrocortisone Sodium Succinate Sterile Buffered (Blend of Hydrocortisone Sodium Succinate USP & Sterile Sodium Carbonate	63 kg
		2.	Vials	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:12/26/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00830/AM11/	RLA File :09/24/040/00093/AM11/	Lic.No/Date:0910042310 14.06.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.				

23	Case No.:13/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved																						
	HQ File :01/82/050/00831/AM11/	RLA File :09/24/040/00097/AM11/	Lic.No/Date:0910042361 16.06.2010																							
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/251/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																										
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">5-(Difluoromethoxy)-2-((3,4-Dimethoxypyridin-2-yl)methylthio)-1H-Benzimidazole [Pantoprazole-Sulphide]</td><td rowspan="5">1 Kg.</td><td>1.</td><td>3-Hydroxy-2-Methyl-4H-Pyran-4-One[Maltol]</td><td>1.32 kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>4.60 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>2.458 kg</td></tr> <tr> <td>4.</td><td>Methylene dichloride</td><td>2.457 kg</td></tr> <tr> <td>5.</td><td>Acetone</td><td>0.35 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5-(Difluoromethoxy)-2-((3,4-Dimethoxypyridin-2-yl)methylthio)-1H-Benzimidazole [Pantoprazole-Sulphide]	1 Kg.	1.	3-Hydroxy-2-Methyl-4H-Pyran-4-One[Maltol]	1.32 kg	2.	Toluene	4.60 kg	3.	Methanol	2.458 kg	4.	Methylene dichloride	2.457 kg	5.	Acetone	0.35 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																						
5-(Difluoromethoxy)-2-((3,4-Dimethoxypyridin-2-yl)methylthio)-1H-Benzimidazole [Pantoprazole-Sulphide]	1 Kg.	1.	3-Hydroxy-2-Methyl-4H-Pyran-4-One[Maltol]	1.32 kg																						
		2.	Toluene	4.60 kg																						
		3.	Methanol	2.458 kg																						
		4.	Methylene dichloride	2.457 kg																						
		5.	Acetone	0.35 kg																						

		6.	5-Difluoromethoxy-2-mercapto Benzimidazole	1H-	0.70 kg
RA concerned may take further necessary action as per above decision of NC.					

24	Case No.:24/18/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00567/AM11/	RLA File :03/95/040/00196/AM11/	Lic.No/Date:0310579194 17.06.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:14/26/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/00832/AM11/	RLA File :09/24/040/00088/AM11/	Lic.No/Date:0910042382 17.06.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 29.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levodopa	1 Kg.	1.	L-Tyrosine	2.33 kg
		2.	Methanol	1.38 kg
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:59/22/82-ALC4/2010	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Rejected
	HQ File :01/82/050/00712/AM11/	RLA File :35/24/040/00018/AM11/	Lic.No/Date:3510030697 21.06.2010	Defer Date:
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 09.12.2010, but the same has not been received and norms can not be fixed in absence of the required information. Accordingly, it was decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

27	Case No.:28/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00953/AM11/	RLA File :09/24/040/00083/AM11/	Lic.No/Date:0910042514 25.06.2010	Defer Date:01.03.2011

Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.

28	Case No.:56/22/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved												
	HQ File :01/82/050/00709/AM11/	RLA File :03/94/040/00282/AM11/	Lic.No/Date:0310581151 29.06.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2010-PI (Norms) dated 06.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Benazepril Hcl</td><td rowspan="2">1 Kg.</td><td>1.</td><td>(R)-2-Hydroxy-4-Phenylbutanoic Acid (R)-2-Hydroxy-4-Phenylbutanoic Acid Ethyl Ester</td><td>0.762 kg</td></tr> <tr> <td>2.</td><td>T-Butyl-3S-Amino-2,3,4,5-Tetrahydro-L-H-(1)-Benazepin-2-One-L-Acetate</td><td>0.8873 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Benazepril Hcl	1 Kg.	1.	(R)-2-Hydroxy-4-Phenylbutanoic Acid (R)-2-Hydroxy-4-Phenylbutanoic Acid Ethyl Ester	0.762 kg	2.	T-Butyl-3S-Amino-2,3,4,5-Tetrahydro-L-H-(1)-Benazepin-2-One-L-Acetate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Benazepril Hcl	1 Kg.	1.	(R)-2-Hydroxy-4-Phenylbutanoic Acid (R)-2-Hydroxy-4-Phenylbutanoic Acid Ethyl Ester	0.762 kg												
		2.	T-Butyl-3S-Amino-2,3,4,5-Tetrahydro-L-H-(1)-Benazepin-2-One-L-Acetate	0.8873 kg												

29	Case No.:64/22/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved																											
	HQ File :01/82/050/00717/AM11/	RLA File :03/94/040/00287/AM11/	Lic.No/Date:0310581185 29.06.2010																												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/142/2010-PI (Norms) dated 06.12.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Perindopril Erbumins</td><td rowspan="7">1 kg.</td><td>1.</td><td>2(S)-Indoline-2-Carboxylic acid</td><td>0.947kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.43 kg</td></tr> <tr> <td>3.</td><td>Toluene</td><td>3.22 kg</td></tr> <tr> <td>4.</td><td>Methylene Chloride/Methylene Dichloride/MDC</td><td>15.19 kg</td></tr> <tr> <td>5.</td><td>L-Norvaline</td><td>1.423 kg</td></tr> <tr> <td>6.</td><td>Acetonitrile</td><td>3.57 kg</td></tr> <tr> <td>7.</td><td>Sodium Pyruvate</td><td>1.42 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Perindopril Erbumins	1 kg.	1.	2(S)-Indoline-2-Carboxylic acid	0.947kg	2.	Methanol	1.43 kg	3.	Toluene	3.22 kg	4.	Methylene Chloride/Methylene Dichloride/MDC	15.19 kg	5.	L-Norvaline	1.423 kg	6.	Acetonitrile	3.57 kg	7.	Sodium Pyruvate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																											
Perindopril Erbumins	1 kg.	1.	2(S)-Indoline-2-Carboxylic acid	0.947kg																											
		2.	Methanol	1.43 kg																											
		3.	Toluene	3.22 kg																											
		4.	Methylene Chloride/Methylene Dichloride/MDC	15.19 kg																											
		5.	L-Norvaline	1.423 kg																											
		6.	Acetonitrile	3.57 kg																											
		7.	Sodium Pyruvate	1.42 kg																											

30	Case No.:24/15/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2010	Status:Case
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		01.02.2011	Approved	
HQ File :01/82/050/00461/AM11/	RLA File :09/24/040/00115/AM11/	Lic.No/Date:0910042551 30.06.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 kg	1.	Cyclohexane-1,1-Diacetic Acid monoamide (CDAM)	1.765 kg
		2.	Acetone	3.50 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:32/26/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/00850/AM11/	RLA File :03/94/040/00304/AM11/	Lic.No/Date:0310581968 02.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/241/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine 200 mg tablet (Nevirapine = 204 mg/200 mg tablet)	1 No.	1.	3-(2-Chloro-3-Pyridine-Carbonyl)-Amino-2-Chloro-4-Methyl Pyridine/NVP(II) Compound	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
		3.	Diglyme	2.76 kg/kg of Nevirapine
		4.	Calcium Oxide	0.55 kg/kg of Nevirapine
Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle (Nevirapine = 1020 mg/100 ml bottle)	1 No.	5.	Sodium Hydride	0.44 kg/kg of Nevirapine
		6.	Ethyl Acetate	1.70 kg/kg of Nevirapine
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:14/16/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2010	Status:Case
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			01.02.2011	Deferred
	HQ File :01/82/050/00530/AM11/	RLA File :09/24/040/00109/AM11/	Lic.No/Date:0910042643 08.07.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:67/39/82-ALC4/2010	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/01148/AM11/	RLA File :09/24/040/00067/AM11/	Lic.No/Date:0910042698 16.07.2010	
	Decision :Withdrawn as the case has already been approved by NC in 43/82 meeting held on 25.02.2011.			

35	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

36	Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:123/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01322/AM11/	RLA File :22/24/040/00015/AM11/	Lic.No/Date:2210010200 21.07.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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38	Case No.:39/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00582/AM11/	RLA File :03/95/040/00277/AM11/	Lic.No/Date:0310584525 22.07.2010	Defer Date:01.03.2011
	Decision :Committee considered case as per agenda and observed that certain technical information have been called by Department of C&PC from the firm. It was, therefore, decided to call the firm for personal hearing on 01.03.2011 alongwith their reply. Accordingly, case was deferred for 01.03.2011.			

39	Case No.:40/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00583/AM11/	RLA File :03/95/040/00278/AM11/	Lic.No/Date:0310584527 22.07.2010	Defer Date:01.03.2011
	Decision : Committee considered case as per agenda and observed that certain technical information have been called by Department of C&PC from the firm. It was, therefore, decided to call the firm for personal hearing on 01.03.2011 alongwith their reply. Accordingly, case was deferred for 01.03.2011.			

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Case No.:19/26/82-ALC4/2010	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/00837/AM11/	RLA File :03/95/040/00156/AM11/	Lic.No/Date:0310584802 23.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/90/2010-Ch.II dated 08.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hexylene Glycol	1 Kg.	1.	Acetone	1.200 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:12/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/00597/AM11/	RLA File :03/94/040/00378/AM11/	Lic.No/Date:0310585034 26.07.2010	
	Decision :withdrawn as the case has already been closed by NC in 43/82 meeting held on 25.01.2011.			

42	Case No.:3/28/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00885/AM11/	RLA File :05/23/040/00111/AM11/	Lic.No/Date:0510269207 28.07.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of C&PC.			

43	Case No.:61/39/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01142/AM11/	RLA File :09/24/040/00132/AM11/	Lic.No/Date:0910043003 06.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

44	Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:2/39/82-ALC4/2010	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01083/AM11/	RLA File :03/94/040/00331/AM11/	Lic.No/Date:0310588174 17.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:44/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00697/AM11/	RLA File :08/24/040/00158/AM11/	Lic.No/Date:0810091380 18.08.2010	Defer Date:01.03.2011
	Decision : Committee considered case as per agenda and in light of written comments Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Divalproex Sodium DR 125 mg tabs.	1 No.	1.	Divalproex Sodium USP	134.625 mg
		2.	Povidone K-30 USP	9.50 mg
		3.	Microcrystalline Cellulose NF	52.94 mg
		4.	Magnesium Stearate NF	2.37 mg
		5.	Methacrylic Acid Copoly Dispersion NF	43.04 mg
		6.	Triethyl Citrate NF	1.50 mg
		7.	950 CC White HDPE Bottle	Relevant as per packing policy
		8.	500 CC White HDPE Bottle	Relevant as per packing policy

		9.	75 CC White HDPE Round Bottle	Relevant as per packing policy
		10.	NCRC white Cap 53 mm	Relevant as per packing policy
		11.	CRC White Cap 33 MM	Relevant as per packing policy
Divalproex Sodium DR 250 mg tabs.	1 No.	1.	Divalproex Sodium USP	269.25 mg
		2.	Povidone K-30 USP	19.0 mg
		3.	Microcrystalline Cellulose NF	105.87 mg
		4.	Magnesium Stearate NF	4.75 mg
		5.	Methacrylic Acid Copoly Dispersion NF	80.00 mg
		6.	Triethyl Citrate NF	2.40 mg
		7.	950 CC White HDPE Bottle	Relevant as per packing policy
		8.	500 CC White HDPE Bottle	Relevant as per packing policy
		9.	75 CC White HDPE Round Bottle	Relevant as per packing policy
		10.	NCRC white Cap 53 mm	Relevant as per packing policy
		11.	CRC White Cap 33 MM	Relevant as per packing policy
Divalproex Sodium DR 500 mg tabs.	1 No.	1.	Divalproex Sodium USP	538.5 mg
		2.	Povidone K-30 USP	38.0 mg
		3.	Microcrystalline Cellulose NF	211.75 mg
		4.	Magnesium Stearate NF	9.50 mg
		5.	Methacrylic Acid Copoly Dispersion NF	160.00 mg
		6.	Triethyl Citrate NF	4.80 mg
		7.	950 CC White HDPE Bottle	Relevant as per packing policy
		8.	500 CC White HDPE Bottle	Relevant as per packing policy
		9.	75 CC White HDPE Round Bottle	Relevant as per packing policy
		10.	NCRC white Cap 53 mm	Relevant as per packing policy
		11.	CRC White Cap 33 MM	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:101/40/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
HQ File :01/82/050/01300/AM11/	RLA File :31/24/040/00087/AM11/	Lic.No/Date:3110044406 19.08.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 02.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Xylidine	1 kg	1.	Phenol	1.770 kg
		2.	Methanol	1.345 kg

RA concerned may take further necessary action as per above decision of NC.

48	Case No.:18/23/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00786/AM11/	RLA File :09/24/040/00196/AM11/	Lic.No/Date:0910043220 24.08.2010	Defer Date:29.03.2011
Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.				

49	Case No.:23/23/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00791/AM11/	RLA File :03/94/040/00249/AM11/	Lic.No/Date:0310589441 25.08.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.				

50	Case No.:2/24/82-ALC4/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved													
	HQ File :01/82/050/00802/AM11/	RLA File :03/94/040/00488/AM11/	Lic.No/Date:0310590420 31.08.2010														
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/89/2010-PC-II dated 24.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Aqueous Solution of 2-Hydroxy 3-Dimethyl amine Chloride Propane</td><td rowspan="2">1 kg</td><td>1.</td><td>Epichlorohydrin</td><td>0.377 kg</td></tr> <tr> <td>2.</td><td>Dimethylamine (40%)</td><td>0.460 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Aqueous Solution of 2-Hydroxy 3-Dimethyl amine Chloride Propane	1 kg	1.	Epichlorohydrin	0.377 kg	2.	Dimethylamine (40%)	0.460 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Aqueous Solution of 2-Hydroxy 3-Dimethyl amine Chloride Propane	1 kg	1.	Epichlorohydrin	0.377 kg													
		2.	Dimethylamine (40%)	0.460 kg													

	Polymer (Active Content 55% Minimum)			
	RA concerned may take further necessary action as per above decision of NC.			

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Case No.:82/40/82-ALC4/2010	Party Name:RATNAGIRI CHEMICALS PVT. LTD.		Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
HQ File :01/82/050/01281/AM11/	RLA File :03/95/040/00410/AM11/		Lic.No/Date:0310590642 01.09.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006-Ch.II dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroquinone Monomethyl Ether (Purity Min.99.5%)	1 kg	1.	Hydroquinone	1.11 kg
		2.	Para Benzoquinone	0.15 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:11/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00811/AM11/	RLA File :03/94/040/00502/AM11/	Lic.No/Date:0310591355 07.09.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:01.03.2011
	Decision :Committee decided to remind the firm to furnish technical details as per Appendix 33. Accordingly, case was deferred for 01.03.2011.			

54	Case No.:2/28/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/00884/AM11/	RLA File :34/24/040/00112/AM11/	Lic.No/Date:3410028120 28.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Isopropanolate Monohydrate	1 kg.	1.	Acetone	7.285 kg
		2.	Ethyl Acetate	1.34 kg
		3.	Isopropyl Alcohol	2.54 kg
		4.	Hydroxylamine Hydrochloride	1.036 kg
		5.	Ammonium Thiocyanate	0.088 kg
		6.	Methanol	3.078 kg
		7.	Methylene Chloride	3.18 kg
		8.	Absolute Ethyl Alcohol with DE	1.14 kg
		9.	Platinum Metal 99.95%	0.101 gram
		10.	Activated Carbon Qualigens SQ	0.027 kg

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:7/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00889/AM11/	RLA File :03/95/040/00403/AM11/	Lic.No/Date:0310594441 29.09.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:8/28/82-ALC4/2010	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00890/AM11/	RLA File :03/95/040/00466/AM11/	Lic.No/Date:0310594450 29.09.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:9/28/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/00891/AM11/	RLA File :09/24/040/00256/AM11/	Lic.No/Date:0910043740 29.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	Thionyl Chloride	1.24 kg
		5.	Methanol	2.31 kg

RA concerned may take further necessary action as per above decision of NC.

59	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

60	Case No.:11/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM11/	RLA File :09/24/040/00271/AM11/	Lic.No/Date:0910043759 30.09.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

61	Case No.:12/28/82-ALC4/2010	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00894/AM11/	RLA File :09/24/040/00278/AM11/	Lic.No/Date:0910043760 30.09.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

62	Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:29.03.2011
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/217/2009-PI-(Norms) dated 01.02.2010, decided to call for the following information from the firm.			

1. Complete chemical reaction indicating molar weight of each import of output material and % yield on molar basis.
2. Material balance for the entire process.
3. Requirement and recovery of solvents at each step of manufacturing process.

Accordingly, case was deferred for 29.03.2011.

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Case No.:17/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/00899/AM11/	RLA File :07/24/040/00257/AM11/	Lic.No/Date:0710074553 01.10.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Co-Amoxiclav Injection BP 600 mg Verclav 600 mg Vial Size 7.5 ml Each Vial contains: Clavulonic Acid 100 mg As Sterile Clavulanate Potassium BP equivalent to Amoxycillin 500 mg As Sterile Amoxycillin Sodium BP	1Vial	1.	Sterile Clavulanate Potassium BP with Sterile Amoxicillin Sodium BP Mixture (1:5)	612 mg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:20/28/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00902/AM11/	RLA File :03/94/040/00567/AM11/	Lic.No/Date:0310594816 01.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

65	Case No.:25/28/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00907/AM11/	RLA File :03/94/040/00593/AM11/	Lic.No/Date:0310594844 01.10.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:18/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/00900/AM11/	RLA File :07/24/040/00263/AM11/	Lic.No/Date:0710074559	

04.10.2010

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftazidime for Injection USP 1 gm Vial Size:20 ml	1Vial	1.	Ceftazimide USP (As Ceftazidime Pentahydrate) (As Blend of Sterile Ceftazidime Pentahydrate & Sterile Sodium Carbonate) USP	1.13 gram

RA concerned may take further necessary action as per above decision of NC.

67	Case No.:21/28/82-ALC4/2010	Party Name:PRAVEEN LABORATORIES PVT LTD,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00903/AM11/	RLA File :52/24/040/00021/AM11/	Lic.No/Date:5210032090 04.10.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

68	Case No.:24/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00906/AM11/	RLA File :07/24/040/00264/AM11/	Lic.No/Date:0710074577 04.10.2010	Defer Date:29.03.2011
	Decision :Committee considered case as per agenda and observed that the Drug Manufactured Licence furnished by the firm alongwith their application is not for Kanamycin Acid Sulphate for Injection BP 1 gm. It was, therefore, decided to call for the relevant DML from the firm. Accordingly, case was deferred for 29.03.2011.			

69	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:29.03.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 29.03.2011.			

70	Case No.:13/31/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/00938/AM11/	RLA File :09/24/040/00303/AM11/	Lic.No/Date:0910043939 15.10.2010	
	Decision : Committee considered case as per agenda and in light written comments of Department of Pharmaceuticals and in consultation with technical authority			

present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin Hemihydrate	1 kg	1.	9,10-Difluoro-2,3-dihydro-3-methyl-7-oxo-(3S)-7H-pyrido[1,2,3-de]-1,4-benzoxazine-6-carboxylic Acid (LVF40)	1.01 kg
		2.	Hexamethyl disiloxane (HMDS)	0.582 kg
		3.	N-Methylpiperazine	0.432 kg

RA concerned may take further necessary action as per above decision of NC.

71	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:01.03.2011
	Decision :Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

72	Case No.:47/31/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/00972/AM11/	RLA File :03/95/040/00554/AM11/	Lic.No/Date:0310597803 20.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2005-Ch.II dated 01.02.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Methyl-3-Nitro Phenyl Methyl Sulfone (NMST or 4-NT Acid)	1 Kg.	1.	Para Toluene Sulfonylchloride (PTSC)	2.087 kg

RA concerned may take further necessary action as per above decision of NC.

73	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

74	Case No.:57/31/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case
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	HQ File :01/82/050/00982/AM11/	RLA File :09/24/040/00296/AM11/	Lic.No/Date:0910044017 22.10.2010	Defer Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

75	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:29.03.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 29.03.2011.			

76	Case No.:7/32/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/00989/AM11/	RLA File :03/94/040/00657/AM11/	Lic.No/Date:0310599277 28.10.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:87/40/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved									
	HQ File :01/82/050/01286/AM11/	RLA File :11/24/040/00033/AM11/	Lic.No/Date:1110023536 15.11.2010										
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Beclomethasone Dipropionate IP/BP/EP/USP</td><td>1 Kg.</td><td>1.</td><td>17 Alpha 21-Dihydroxy-16-Beta Methyl-9-Beta-Epoxy-Pregna-1,4-Diene-3,20-Dione (DB-XI)</td><td>0.95 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Beclomethasone Dipropionate IP/BP/EP/USP	1 Kg.	1.	17 Alpha 21-Dihydroxy-16-Beta Methyl-9-Beta-Epoxy-Pregna-1,4-Diene-3,20-Dione (DB-XI)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Beclomethasone Dipropionate IP/BP/EP/USP	1 Kg.	1.	17 Alpha 21-Dihydroxy-16-Beta Methyl-9-Beta-Epoxy-Pregna-1,4-Diene-3,20-Dione (DB-XI)	0.95 kg									
RA concerned may take further necessary action as per above decision of NC.													

78	Case No.:3/40/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01202/AM11/	RLA File :07/24/040/00316/AM11/	Lic.No/Date:0710075478 18.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

79	Case No.:5/36/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2010	Status:Case
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		(FORMERLY JUBILANT	01.02.2011	Deferred
	HQ File :01/82/050/01043/AM11/	RLA File :05/23/040/00219/AM11/	Lic.No/Date:0510277735 24.11.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.				

80	Case No.:6/36/82-ALC4/2010	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01044/AM11/	RLA File :03/94/040/00747/AM11/	Lic.No/Date:0310602797 24.11.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:7/36/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
	HQ File :01/82/050/01045/AM11/	RLA File :02/24/040/00152/AM11/	Lic.No/Date:0210151006 24.11.2010		
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 41/82 meeting held on 11.01.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Quantity	Sl.No.	Import items	Total Quantity
	Digoxin Powder BP/USP	1 Kg.	1.	Digitalis Lanata Leaves	444.4 kg
RA concerned may take further necessary action as per above decision of NC.					

82	Case No.:8/36/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01046/AM11/	RLA File :02/24/040/00149/AM11/	Lic.No/Date:0210151007 24.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

84	Case No.:9/36/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2010	Status:Case
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			01.02.2011	Deferred
	HQ File :01/82/050/01047/AM11/	RLA File :09/24/040/00311/AM11/	Lic.No/Date:0910044459 25.11.2010	Defer Date:01.03.2011
Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.				

85	Case No.:22/40/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01221/AM11/	RLA File :09/24/040/00358/AM11/	Lic.No/Date:0910044449 25.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:79/40/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/01278/AM11/	RLA File :03/95/040/00696/AM11/	Lic.No/Date:0310603141 26.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2010-Ch.II dated 01.02.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acid Blue 277 (ABR Acid or SP-92 or Acid Blue-RR)	1 Kg.	1.	Bromamine Acid	1.160 kg
		2.	3,4-Dimethyl Nitro Benzene (4 NOX or 3,4-Nitro Xylene)	0.340 kg
RA concerned may take further necessary action as per above decision of NC.				

88	Case No.:30/40/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/01229/AM11/	RLA File :03/94/040/00611/AM11/	Lic.No/Date:0310604615 06.12.2010	
	Decision :Withdrawn as the case has already been approved by NC in 40/82 meeting held on 04.01.2011.			

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Case No.:11/44/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/01510/AM11/	RLA File :05/24/040/00260/AM11/	Lic.No/Date:0510278891 08.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.:10/44/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01509/AM11/	RLA File :31/24/040/00178/AM11/	Lic.No/Date:3110045863 13.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

91	Case No.:12/44/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01511/AM11/	RLA File :31/24/040/00133/AM11/	Lic.No/Date:3110045861 13.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

92	Case No.:37/44/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01536/AM11/	RLA File :31/24/040/00187/AM11/	Lic.No/Date:3110045874 13.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

93	Case No.:73/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01272/AM11/	RLA File :17/24/040/00086/AM09/	Lic.No/Date:1710003611	Defer

			14.12.2010	Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			
94	Case No.:7/40/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01206/AM11/	RLA File :09/24/040/00414/AM11/	Lic.No/Date:0910044683 15.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			
95	Case No.:8/40/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01207/AM11/	RLA File :09/24/040/00413/AM11/	Lic.No/Date:0910044684 15.12.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			
96	Case No.:11/40/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01210/AM11/	RLA File :05/23/040/00250/AM11/	Lic.No/Date:0510279466 15.12.2010	Defer Date:01.03.2011
	Decision :Committee decided to remind the firm to furnish copy of DML and Master Batch Formula. Accordingly, case was deferred for 01.03.2011.			
97	Case No.:74/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01273/AM11/	RLA File :17/24/040/00165/AM08/	Lic.No/Date:1710003615 15.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			
98	Case No.:75/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01274/AM11/	RLA File :17/24/040/00045/AM09/	Lic.No/Date:1710003616 16.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			
99	Case No.:66/40/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved

HQ File :01/82/050/01265/AM11/	RLA File :03/95/040/00287/AM11/	Lic.No/Date:0310606895 20.12.2010
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007-Ch.II dated 05.05.2010 and U.O. No.14010/10/2010-Ch.II dated 24.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero DIPA 90 (Diisopropanolamine)	1 Kg.	1.	Propylene Oxide	0.870 kg
STERO NC 090 (Nonyl Phenol Polyglycol Ether) (Nonyl Phenol 7 mole Ethoxylated)	1 kg.	1.	Nonyl Phenol	0.425 kg
		2.	Ethylene Oxide	0.127 kg

RA concerned may take further necessary action as per above decision of NC.

100	Case No.:76/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01275/AM11/	RLA File :17/24/040/00033/AM10/	Lic.No/Date:1710003624 20.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

101	Case No.:142/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01341/AM11/	RLA File :17/24/040/00167/AM08/	Lic.No/Date:1710003626 21.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

102	Case No.:143/40/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01342/AM11/	RLA File :17/24/040/00153/AM08/	Lic.No/Date:1710003627 21.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

103	Case No.:28/44/82-ALC4/2010	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01527/AM11/	RLA File :03/95/040/00633/AM11/	Lic.No/Date:0310607359 22.12.2010	Defer Date:29.03.2011
	Decision :Committee considered case as per agenda and in light of written comments of Department of C&PC, decided to call for the following information from the			

firm:-

1. Purity of import item.
2. Purity of export product.
3. Justification for export.

Accordingly, case was deferred for 29.03.2011.

104	Case No.:32/44/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01531/AM11/	RLA File :31/24/040/00188/AM11/	Lic.No/Date:3110046108 23.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

105	Case No.:23/44/82-ALC4/2010	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01522/AM11/	RLA File :34/24/040/00240/AM11/	Lic.No/Date:3410028935 27.12.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

106	Case No.:29/44/82-ALC4/2010	Party Name:UNICURE REMEDIES PVT. LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01528/AM11/	RLA File :34/24/040/00234/AM11/	Lic.No/Date:3410028934 27.12.2010	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

107	Case No.:16/44/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01515/AM11/	RLA File :03/94/040/00851/AM11/	Lic.No/Date:0310608261 28.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

108	Case No.:27/44/82-ALC4/2010	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01526/AM11/	RLA File :03/95/040/00788/AM11/	Lic.No/Date:0310608152 28.12.2010	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

109

Case No.:26/44/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/01525/AM11/	RLA File :03/94/040/00840/AM11/	Lic.No/Date:0310608725 30.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 04.09.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide (S) (Astrolide content : 100%)	1 kg	1.	Alpha Methyl Styrene	0.769 kg
		2.	Isoamylene	0.584 kg
		3.	Propylene Oxide	0.430 kg
		4.	Para Formaldehyde	0.135 kg
RA concerned may take further necessary action as per above decision of NC.				

110	Case No.:31/44/82-ALC4/2010	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved									
	HQ File :01/82/050/01530/AM11/	RLA File :31/24/040/00215/AM11/	Lic.No/Date:3110046238 31.12.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/139/2005-Ch.II dated 09.08.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Santreat MZ 3060 Dimethyl Lauryl Benzyl Ammonium Chloride 60%</td><td>1 kg</td><td>1.</td><td>Dimethyl Lauryl Amine</td><td>0.385 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Santreat MZ 3060 Dimethyl Lauryl Benzyl Ammonium Chloride 60%	1 kg	1.	Dimethyl Lauryl Amine
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Santreat MZ 3060 Dimethyl Lauryl Benzyl Ammonium Chloride 60%	1 kg	1.	Dimethyl Lauryl Amine	0.385 kg									
RA concerned may take further necessary action as per above decision of NC.													

111	Case No.:21/44/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
	HQ File :01/82/050/01520/AM11/	RLA File :34/24/040/00260/AM11/	Lic.No/Date:3410029013 03.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amyl Salicylate	1 Kg.	1.	Primary Amyl Alcohol	0.470 kg
		2.	Salicylic Acid	0.737 kg

RA concerned may take further necessary action as per above decision of NC.

112

Case No.:22/44/82-ALC4/2010	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/01521/AM11/	RLA File :34/24/040/00258/AM11/	Lic.No/Date:3410029012 03.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amyl Salicylate	1 Kg.	1.	Primary Amyl Alcohol	0.470 kg
		2.	Salicylic Acid	0.737 kg
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:25/44/82-ALC4/2010	Party Name: MAHAVIR INTERMEDIATES	Meet No/Date: 44/82-ALC4/2010 01.02.2011	Status: Case Deferred
	HQ File :01/82/050/01524/AM11/	RLA File :52/24/040/00028/AM11/	Lic.No/Date: 5210033299 05.01.2011	Defer Date: 01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

114	Case No.:15/44/82-ALC4/2010	Party Name: BLISS GVS PHARMA LTD.	Meet No/Date: 44/82-ALC4/2010 01.02.2011	Status: Case Deferred
	HQ File :01/82/050/01514/AM11/	RLA File :03/94/040/00887/AM11/	Lic.No/Date: 0310609857 06.01.2011	Defer Date: 01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

115	Case No.:14/44/82-ALC4/2010	Party Name: CIPLA LIMITED	Meet No/Date: 44/82-ALC4/2010 01.02.2011	Status: Case Deferred
	HQ File :01/82/050/01513/AM11/	RLA File :03/94/040/00892/AM11/	Lic.No/Date: 0310610020 07.01.2011	Defer Date: 01.03.2011

Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.

116

Case No.:24/44/82-ALC4/2010	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/01523/AM11/	RLA File :52/24/040/00042/AM11/	Lic.No/Date:5210033337 07.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/ /2008/Ch.II dated 13.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 Kg.	1.	Gamma Butyrolactone	0.665 kg
		2.	2-Mercapto Ethanol	0.691 kg
RA concerned may take further necessary action as per above decision of NC.				

117

Case No.:13/44/82-ALC4/2010	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved	
HQ File :01/82/050/01512/AM11/	RLA File :07/24/040/00407/AM11/	Lic.No/Date:0710076670 11.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/237/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone for Injection 1 gm vial	1 Vial	1.	Ceftriaxone Sodium Sterile USP	1.113 gm/vial
RA concerned may take further necessary action as per above decision of NC.				

118	Case No.:17/44/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01516/AM11/	RLA File :03/94/040/00867/AM11/	Lic.No/Date:0310610417 11.01.2011	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

119	Case No.:18/44/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved
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HQ File :01/82/050/01517/AM11/

RLA File :08/24/040/00305/AM11/

Lic.No/Date:0810095479

12.01.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Metformin Tablets 850 mg	1 million	1.	Metformin Hcl	867.0 kg
		2.	Povidone K 30	58.641 kg
		3.	Microcrystalline Cellulose	45.90 kg
		4.	Magnesium Stearate	3.315 kg
		5.	Hypermellose	40.715 kg
		6 to 12	Bottles & Caps	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:19/44/82-ALC4/2010

Party Name:CADILA HEALTHCARE LTD.,

Meet No/Date:44/82-ALC4/2010
01.02.2011Status:Case
Approved

HQ File :01/82/050/01518/AM11/

RLA File :08/24/040/00304/AM11/

Lic.No/Date:0810095478
12.01.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/10 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis as per NC decision taken on 06.05.2008:-

120

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin tablets 1000 mg	1 Million	1.	Metformin Hcl	1020.00 kg
		2.	Povidone K 30	69.00 kg
		3.	Microcrystalline Cellulose	54.00 kg
		4.	Magnesium Stearate	3.90 kg
		5.	Hypermellose	79.90 kg
		6.	Bottles and Caps	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

121

Case No.:20/44/82-ALC4/2010

Party Name:CADILA HEALTHCARE LTD.,

Meet No/Date:44/82-ALC4/2010
01.02.2011Status:Case
Approved

HQ File :01/82/050/01519/AM11/

RLA File :08/24/040/00303/AM11/

Lic.No/Date:0810095477
12.01.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metformin tablets 500 mg	1 Million	1.	Metformin Hcl	510.00 kg
		2.	Povidone K 30	34.50 kg
		3.	Microcrystalline Cellulose	27.00 kg
		4.	Magnesium Stearate	1.95 kg
		5.	Hypermellose	23.95 kg
		6.	Bottles and Caps	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

122	Case No.:33/44/82-ALC4/2010	Party Name:CLARION DRUGS LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01532/AM11/	RLA File :50/24/040/00023/AM11/	Lic.No/Date:5010000500 13.01.2011	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

123	Case No.:1/44/82-ALC4/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01500/AM11/	RLA File :03/95/040/00749/AM11/	Lic.No/Date:0310611695 19.01.2011	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC, PC Division.			

124	Case No.:2/44/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01501/AM11/	RLA File :03/94/040/00901/AM11/	Lic.No/Date:0310611746 19.01.2011	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

125	Case No.:3/44/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01502/AM11/	RLA File :03/95/040/00797/AM11/	Lic.No/Date:0310611792 19.01.2011	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

126	Case No.:4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
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HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:29.03.2011
Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

127	Case No.:5/44/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01504/AM11/	RLA File :05/24/040/00342/AM11/	Lic.No/Date:0510281982 19.01.2011	Defer Date:29.03.2011
Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.				

128

Case No.:6/44/82-ALC4/2010		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:44/82-ALC4/2010 01.02.2011		Status:Case Approved	
HQ File :01/82/050/01505/AM11/		RLA File :09/24/040/00460/AM11/		Lic.No/Date:0910045213 20.01.2011			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/279/2009-PI-III dated 28.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
Gabapentin		1 Kg.	1.	1,1-Cyclohexane Diacetic Acid		1.941 kg	
			2.	Acetone		1.35 kg	
			3.	Carbon Enoanticromos (Activated Carbon)		0.0143 kg	
			4.	Iso propyl Alcohol		1.84 kg	
			5.	Methanol		0.31 kg	
RA concerned may take further necessary action as per above decision of NC.							

129	Case No.:7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:29.03.2011
Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.				

130	Case No.:8/44/82-ALC4/2010	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01507/AM11/	RLA File :03/94/040/00811/AM11/	Lic.No/Date:0310612024 20.01.2011	Defer Date:29.03.2011

Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.

131	Case No.:9/44/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved																																										
	HQ File :01/82/050/01508/AM11/	RLA File :05/24/040/00344/AM11/	Lic.No/Date:0510282089 21.01.2011																																											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/19/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="12">Simvastatin Bulk Drug/Pharmaceutical Grade)</td><td rowspan="12">1 Kg.</td><td>1.</td><td>Acetone</td><td>1.042 kg</td></tr> <tr> <td>2.</td><td>Activated Carbon</td><td>0.035 kg</td></tr> <tr> <td>3.</td><td>Caustic Soda Flakes</td><td>0.484 kg</td></tr> <tr> <td>4.</td><td>Cylohexane</td><td>1.33 kg</td></tr> <tr> <td>5.</td><td>Cyclopropylamine</td><td>1.23 kg</td></tr> <tr> <td>6.</td><td>Ethyl Acetate</td><td>4.49 kg</td></tr> <tr> <td>7.</td><td>Iodine</td><td>0.5917 kg</td></tr> <tr> <td>8.</td><td>Lovastatin</td><td>1.648 kg</td></tr> <tr> <td>9.</td><td>Methanol</td><td>19.82 kg</td></tr> <tr> <td>10.</td><td>N-Butyl Lithium (30% in Hexane)</td><td>2.382 kg</td></tr> <tr> <td>11.</td><td>Pyrrolidine</td><td>1.53 kg</td></tr> <tr> <td>12.</td><td>Tetrahydrofuran</td><td>6.58 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Simvastatin Bulk Drug/Pharmaceutical Grade)	1 Kg.	1.	Acetone	1.042 kg	2.	Activated Carbon	0.035 kg	3.	Caustic Soda Flakes	0.484 kg	4.	Cylohexane	1.33 kg	5.	Cyclopropylamine	1.23 kg	6.	Ethyl Acetate	4.49 kg	7.	Iodine	0.5917 kg	8.	Lovastatin	1.648 kg	9.	Methanol	19.82 kg	10.	N-Butyl Lithium (30% in Hexane)	2.382 kg	11.	Pyrrolidine	1.53 kg	12.	Tetrahydrofuran
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																										
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		11.	Pyrrolidine	1.53 kg																																										
		12.	Tetrahydrofuran	6.58 kg																																										

132	Case No.:30/44/82-ALC4/2010	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved									
	HQ File :01/82/050/01529/AM11/	RLA File :07/24/040/00408/AM11/	Lic.No/Date:0710076883 24.01.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2009/Ch.II dated 20.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Zinc Pyrithione (Assay 48-50%)</td><td>1 Kg.</td><td>1.</td><td>2 Chloro Pyridine (Assay 85%)</td><td>0.600 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zinc Pyrithione (Assay 48-50%)	1 Kg.	1.	2 Chloro Pyridine (Assay 85%)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Zinc Pyrithione (Assay 48-50%)	1 Kg.	1.	2 Chloro Pyridine (Assay 85%)	0.600 kg									

133	Case No.:38/44/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Approved												
	HQ File :01/82/050/01537/AM11/	RLA File :31/24/040/00184/AM11/	Lic.No/Date:3110046570 24.01.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Morpholine</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Diethylene Glycol</td><td>1.354 kg</td></tr> <tr> <td>2.</td><td>Ammonia Anhydrous</td><td>0.217 kg</td></tr> </tbody> </table> The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed. RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg	2.	Ammonia Anhydrous
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg												
		2.	Ammonia Anhydrous	0.217 kg												

134	Case No.:35/44/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01534/AM11/	RLA File :09/24/040/00421/AM11/	Lic.No/Date:0910045225 25.01.2011	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of Pharmaceuticals.			

135	Case No.:36/44/82-ALC4/2010	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01535/AM11/	RLA File :09/24/040/00480/AM11/	Lic.No/Date:0910045226 25.01.2011	Defer Date:01.03.2011
	Decision : Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.			

136	Case No.:39/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01538/AM11/	RLA File :09/24/040/00415/AM10/	Lic.No/Date:0910045227 25.01.2011	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

137	Case No.:40/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01539/AM11/	RLA File :09/24/040/00459/AM10/	Lic.No/Date:0910045228 25.01.2011	Defer Date:29.03.2011

Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.
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138	Case No.:41/44/82-ALC4/2010	Party Name:AUROLAB	Meet No/Date:44/82-ALC4/2010 01.02.2011	Status:Case Deferred
	HQ File :01/82/050/01540/AM11/	RLA File :35/24/040/00035/AM11/	Lic.No/Date:3510032550 25.01.2011	Defer Date:29.03.2011
	Decision : Committee decided to defer case for 29.03.2011 for comments of Department of Pharmaceuticals.			

Case No. Outside Agenda-1	M/s Global Calcium P. Ltd.
Norms Committee Meeting No. 44/11	F.No.01/82/050/00485/AM08/DES-III
Meeting Date 01.02.2011	RLA F. No. 07/24/040/00725/AM08
Adv. Lic. No.0710055635 dated 29.01.2008	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import item to read as "Calcium Gluconate Granuler" without any other change in the decision taken in 37/11 held on 14.12.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No. Outside Agenda-2	M/s Srini Pharmaceuticals Ltd.
Norms Committee Meeting No. 44/11	F.No.01/87/050/00237/AM06/DES-III
Meeting Date 01.02.2011	RLA F. No. 09/24/040/00068/AM06
Adv. Lic. No.0910023041 dated 02.06.2005	
Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Trans-3-(Methanesulfonyloxy Methyl)-4-(4-Fluorophenyl)-1-Methyl Piperidine (PX-2)" without any other change in the decision taken in 16/87 meeting held on 27.07.2005. RA concerned may take further necessary action as per above decision of NC.	

Case No. Outside Agenda-3	M/s Srini Pharmaceuticals Ltd.
Norms Committee Meeting No. 44/11	F.No.01/83/050/00720/AM07/DES-III
Meeting Date 01.02.2011	RLA F. No. 09/24/040/00253/AM07
Adv. Lic. No.0910027673 dated 26.09.2006	
Committee considered case as per agenda and in light of earlier decision taken in 9/08 meeting held on 03.07.2007 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trans-3-(Methanesulfonyloxy Methyl)-4-Fluorophenyl)-1-Methyl Piperidine(Px2)	1 Kg.	1.	(-)-trans-4-(4-fluoro phenyl)-3-hydroxy methyl-N-Methyl piperidine	1.016 kg

RA concerned may take further necessary action as per above decision of NC.